

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 1065-JK (LD) of 2022

DATED:- 07 - 03 - 2022

Sanction is hereby accorded to the appointment of Officer's of Mining Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each pending including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 07 - 03 - 2022

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner Secretary to Government, Mining Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No. 1065-JK(LD) of 2022 dated 07.03.2022

S No.	Title of the case	OIC
1	WP© No. ---/2022 titled M/s Swastik Stone Crusher V/s UT of J&K and Ors	Mr. Gulshan Kumar, JKAS, District Mineral Officer, Jammu
2	M/s New Oriental Stone Crusher Vs UT of J&K and Ors	
3	OWP No. 312/2017 titled Narotam Dass V/s State of J&K and Ors	Mr. Rajinder Singh, JKAS District Mineral Office, Kathua
4	OWP No. 1027/2016, MP No. 01/2016 titled M/s Nizami Stone Crusher through its Proprietor Abdul Qayoom Nizami R/o Village Mehar, Tehsi and District Ramban Vs State of J&K and Ors	Mr. Kuwait Singh I/c Geologist Grade-I, District Mineral Officer Ramban.
5	WP(c) No, 2119/2019, CM No. 4392/2019 Devi Ditta V/s State of J&K and Others	Mr, Satish Kumar Sharma, Assistant Mining Engineer, Jammu
6	WPC No. /2021 Anil Kumar and Others V/s UT of J&K & Others	Mr. Rakesh kumar (Driller), District Mineral Officer, reasi
7	OWP No, ---/2005 Shiva Industries V/s State of J&K & Others	Mr. R.S Bandral, I/c geologist Grade-I, officer I/c MCC, Jammu
8	OWP No. 1450/2016 Khursheeda Begum V/s State of J&K & Others	Mr. J.S Kapoor (Driller), District Mineral Officer, DODA
9	OWP 1744/2016 Khursheeda Begum V/s State of J&K & Others	
10	OWP No. 354/2077 Khursheeda Begum V/s State of J&K & Others	
11	OWP No, 712/2077 Khursheeda Begum V/s State of J&K & Others	
12	OWP No. 980/2077 Khursheeda Begum V/s State of J&K & Other	
13	OWP No. 1554/2077 Khursheeda Begum V/s State of J&K & Others	

